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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ W.P.(C) 4412/2007
MEENAKSHI RAI BHATIA Petitioner
Through: Ms. Asha Jain Madan, Advocate.
versus
M/S. ERNET INDIA AND ANR. Respondents
Through: Mr. Sanjeev Ralli, Advocate for R-1.
Mr. Anurag Ahluwalia with Mr.
Prashant Ghai, Advocates for R-2.

CORAM: HON'BLE MR. JUSTICE V.P.VAISH

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<u>ORDER</u> 01.03.2016

C.M. Appl. No.7748/2016

This is an application under Order XII Rule 6 read with Section 151 CPC filed on behalf of petitioner.

Issue notice.

Mr. Sanjeev Ralli, Advocate accepts notice on behalf of respondent No.1 and seeks time to file reply.

Mr. Anurag Ahluwalia, Advocate accepts notice on behalf of respondent No.2 and seeks time to file reply.

Let reply to the application be filed within two weeks with advance copy to counsel for the petitioner.

Renotify on 03.05.2016. It is made clear that the application will be heard along with main petition.

V.P.VAISH, J

MARCH 01, 2016/hs

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 30/06/2025 at 12:02:03





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